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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 21st September, 1974.

NOTIFICATION
INCOME TAX

No. 718 (F.No.275/6/74-ITJ) : In pursuance of sub-clause (2) of clause (iii) of sub-section 3 of Section 194-A of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies the Kerala State Textiles Corporation Ltd., Cochin for the purposes of the said sub-clause.


(K.R. RAGHAVAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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25/9

To
The Manager,
Government of India Press,
New Delhi.

No. 718 (F.No.275/6/74-ITJ)

Copy forwarded to :-

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3. The Comptroller & Auditor General of India
(20 spare copies), New Delhi.
4. All Officers/Sections in Board's office.
5. A.D.I.(R.S. &P.)-(Bulletin), New Delhi (5-copies).
6. Kerala State Textile Corporation Ltd., P.B.No.1750
"ASWATHI"xxx/1271, Alappat Cross Road, Ravipuram,
Cochin-16, 682016.


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